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1 WP-20681-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 17th OF JUNE, 2025 WRIT PETITION No. 20681 of 2025 BHAGIRATH MALVIYA Versus

THE STATE OF MADHYA PRADESH AND OTHERS

<u>Appearance:</u>

Shri Manuraj Singh - Advocate for the petitioner.

Shri Raghav Shrivastava appearing on behalf of Advocate General.

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<u>ORDER</u>

By this petition preferred under Article 226 of the Constitution of India, the petitioner has challenged the transfer order dated 10.06.2025 Annexure P/1 passed by the Collector cum District Programme Coordinator/respondent No.3 whereby he has been transferred from Gram Panchayat Kalapipal, Janpad Panchayat Sarangpur, District Rajgarh (Biaora) to Gram Panchayat Bhatkhedi, Janpad Panchayat Sarangpur, District Rajgarh (Biaora).

2. Learned counsel for the petitioner submits that in the transfer policy dated 05.10.2023 of the State Government in respect of Gram Rojgar Sahayak it has been categorically provided in Clause 3 (d) that upon once having been transferred a Gram Rojgar Sahayak cannot be transferred for a period of two years. The petitioner was earlier transferred to his present place of posting by order dated 01.03.2024. The period of one year therefrom



2 WP-20681-2025 has not lapsed but the petitioner has been transferred which is in gross violation of the transfer policy.

3. *Per contra,* learned counsel for the respondent/State has opposed the petition and has supported the impugned transfer order. He has further submitted that as per Clause 3 (g) of the transfer policy dated 05.10.2023, the petitioner is bound to prefer a representation against his transfer order before the Commissioner. Instead of preferring the said representation, the petitioner has rushed to this case.

4. Thus, in the available facts of the case, it is directed that the petitioner ought to prefer a representation against his transfer order dated 10.06.2025 before the Commissioner within a period of seven days from today. In case such a representation is preferred by the petitioner, then the same shall be decided by the Commissioner in accordance with law by passing a reasoned and a speaking order

5. Till the decision of the representation of the petitioner, considering clause 3(d) of the transfer policy dated 05.10.2023, he shall be permitted to continue at his present place of posting.

6. With the aforesaid, without expressing any opinion on the merits of the case, the petition stands disposed off.

(PRANAY VERMA) JUDGE